

GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
DEPARTMENT OF HEAVY INDUSTRY

LOK SABHA
UNSTARRED QUESTION NO.4313
TO BE ANSWERED ON 28.03.2017

Automobile Safety Standards

4313. SHRI DUSHYANT SINGH:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether India's Automobile Safety Standards is comparable to the internationally recognized standards;
- (b) if so, the details thereof;
- (c) whether the Government has put any mechanism in place to monitor and redress manufacturing defects in automobiles that impact safety; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND
PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO)**

(a) & (b): India is a signatory of UNECE, WP-29, 1998 agreement and takes active part in the formulation of Global Technical Regulations. As such all safety norms prescribed under CMVR 1989 are based on UN regulated international standards.

(c) & (d): Although government has not put any mechanism in place to monitor and redress manufacturing defects, Indian Auto Industry has proactively, on a voluntary basis put in place 'Voluntary Recall Policy' since June 2012.
